



भारतीय दूरसंचार विनियामक प्राधिकरण  
TELECOM REGULATORY AUTHORITY OF INDIA

महानगर दूरसंचार भवन, जवाहर लाल नेहरू मार्ग,  
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सत्यमेव जयते

No. 402-12/2012-I&FN

Dated: the 5<sup>th</sup> November, 2012

**DIRECTION**

Subject: Direction under section 13, read with sub clause (ii), (iii), (iv), (vi) and (vii) of clause (b) of sub-section (1) of section 11 of Telecom Regulatory Authority of India Act, 1997 to M/s Mahanagar Telephone Nigam Ltd. (MTNL) to ensure compliance of the provisions of the Intelligent Network Services in Multi Operator and Multi Network Scenario Regulations, 2006 dated the 27<sup>th</sup> November, 2006 (13 of 2006).

**F.No.402-12/2012-I&FN-** Whereas the Telecom Regulatory Authority of India [hereinafter referred to as the Authority] established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (hereinafter referred to as TRAI Act, 1997) has been entrusted with discharge of certain functions, *inter alia*, to protect interest of the consumers of telecommunications service; regulate telecommunications services; fix the terms and conditions of interconnection; ensure effective interconnection etc.;

2. And whereas in exercise of the powers conferred upon it under section 36, read with sub-clauses (ii), (iii), (iv), (vi) and (vii) of clause (b) of sub-section (1) of section 11 of TRAI Act, 1997, the Authority made the Intelligent Network Services in Multi Operator and Multi Network Scenario

Regulations, 2006 (13 of 2006) [hereinafter referred to as the regulations];

3. And whereas M/s Bharti Airtel, vide their letter dated the 17.05.2012 (copy annexed as **Annexure-I** to this Direction), inter alia, informed the Authority that M/s MTNL has blocked their SCP codes for Intelligent Network traffic w.e.f. 25<sup>th</sup> April, 2012 and requested the Authority to direct MTNL to :-

- (i) reopen the code and allow the traffic;
- (ii) discharge its contractual obligation by making suitable arrangement for carriage of its traffic; and
- (iii) make the charges under the IN agreement reciprocal in due compliance with existing regulation;

4. And whereas the regulation 3 of the regulations provides that all Basic Operators, Cellular Mobile Service Providers and Unified Access Service Providers shall provide interconnection to all the Eligible Service Providers for the purpose of giving an option to subscribers of all Access Providers to exercise option for using the Intelligent Network Services of other Eligible Service Providers and reads as under:-

**“ 3. Provision for interconnection to all Eligible Service Providers. --- All Basic Operators, Cellular Mobile Service Providers and Unified Access Service Providers shall provide interconnection to all the Eligible Service Providers for the purpose of giving an option to subscribers of all Access Providers to exercise option for using the Intelligent Network Services of other Eligible Service Providers.”;**

